

**DIVISION BENCH**

**ITEM NO.103**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP (IB) No.09/ALD/2023**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 2<sup>nd</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>DCB BANK LTD &amp; ANR. V/S M/S COSMOS INFRAESTATE PVT. LTD.</b>
<b>UNDER SECTION</b>	<b>7 IBC</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Hashmat Nabi with Ms. Akriti Sharma, Advs. : *For the Financial Creditor*  
Sh. Ujjawal Satsangi, Adv. : *For the Corporate Debtor*

**ORDER**

Ld. Counsels representing the parties are present.

- Ld. Counsel representing the Corporate Debtor seeks a very short accommodation to confirm from his client with respect to the settlement. This would be the last opportunity granted to the Corporate Debtor to seek instructions in that context.
- Ld. Counsel representing the Financial Creditor does not object to a short the adjournment on the ground as stated above.
- Let the matter be adjourned for further hearing on 24<sup>th</sup> July, 2024.

**-Sd-**  
**(Ashish Verma)**  
**Member (Technical)**

**-Sd-**  
**(Praveen Gupta)**  
**Member (Judicial)**

**2<sup>nd</sup> July, 2024**

*Kavya Prakash Srivastava*  
*(Stenographer)*